

we have accepted the order of the Tribunal just to obey the order of the Tribunal. But the Government of Karnataka is not above law. It is not functioning in accordance with the law and it goes against the Constitution. So, the Prime Minister should intervene at this stage and issue an executive directive as per article 256 of the Constitution.

SHRI S. B. SIDNAL (Belgaum): Sir, every State would like to pass a legislation or issue an ordinance to protect their own interest. Accordingly, what the Karnataka Government had done is justified. But if, as Mr. Somnath Chatterjee has said just now in the House, the Prime Minister intervenes and call the Inter-State Council, then I think, it will be acceptable to both the parties and they can come together to hold talks.

SHRI K. RAMAMURTHEE TINDIVANAM (Tindivanam): Both the Government of Karnataka and the Government of Tamil Nadu are parties before the Cauvery Water Dispute Tribunal. The Tribunal's order was given in spite of the Government of Karnataka questioning the tribunal's authority before the Supreme Court. The Tribunal has given the interim order on the direction of the Supreme Court. So, the Tribunal's order is binding on both Karnataka and Tamil Nadu. But, when the order has been given, the Government of Karnataka has now come forward with an ordinance, which nullifies the very order of the Supreme Court and the Tribunal. The State Government has disobeyed the orders of the Supreme Court and the Tribunal and this should be viewed very seriously.

Apart from this, we the people of Tamil Nadu are the sufferers. Interstate discussions can take place at any time, but our sufferings must be taken into account now itself. The Government of India should take it very seriously and I want to request

the Prime Minister to come before this House and make a statement.

SHRI MANORANJAN BHAKTA (Andaman-Nicobar): Over the last few days, a lot has been said about the killing of innocent Sikh pilgrims in Pilibhit. After this matter was raised in this House, it was agreed by the Government that the Home Minister would make a statement in this connection. But I am sorry to say that no statement has yet been made. Along with other members, I personally visited Pilibhit. We have seen that it was an absolutely cold-blooded murder of the Sikh pilgrims by the police...*(Interruptions)* I do not know why Shri Khurana is getting agitated. On 29th June, these pilgrims went to Patna Sahib, Karnataka and Maharashtra and while returning, they were apprehended in a bus on the 13th July. They were taken out of the bus and they were killed in a fake encounter...*(Interruptions)*.

MR. SPEAKER: Please sit down. I allowed you to make your point. Now please sit down.

SHRI MANORANJAN BHAKTA: *(Interruptions)**

MR. SPEAKER: This will not go on record. You cannot continue like that. Please sit down.

[Translation]

SHRI CHANDUBHAI DESHMUKH (Bharuch): Mr. Speaker, Sir, the law and order situation in Gujarat is deteriorating day by day and has reached a point as if there is no Government functioning there. The crowd of two thousand people in Baroda town surrounded the police station, pelted stones and created a fury. In this incident ten persons were killed and fifteen injured. Similar is the state of affairs in Bharuch. Five or six persons succumbed to their injuries, people are being kii-